COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 250 OF 2016 & IA NO. 536 OF 2016

Dated: 23rd October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Adani Transmission (India) Ltd.

... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Mr. Hemant Singh a/w Mr.Shourya Malhotra Mr. D. Bhatt (Reps.)

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

ORDER

IA No. 536 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

As agreed by learned counsel for the parties, list the matter for hearing on <u>06.12.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd